

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH

4. O.A. No. 060/00484/14

Ajay Singh Vs. U.O.I. & Others

30.05.2014

Present: Mr. D.R. Sharma, counsel for the applicant

1. Heard.
2. Issue notice to the respondents by registered post.
3. List on 04.08.2014.

Key
(UDAY KUMAR VARMA)
MEMBER (A)

L
(SANJEEV KAUSHIK)
MEMBER (J)

'mw'

Notice issued on 11/6/14.
A.Ds Awaiting 8 & 9-1, 3, 4, 6, 9 & 7
Please

Service completed 8 & 9-2014
Please

11/6/14
JAGDISH PARSAD

9/

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH .

4.O.A. No.060/00484/2014

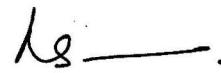
(AJAY SINGH VS. UOI)

04.08.2014

Present: Mr. Rajesh Verma, proxy for Mr. D.R.Sharma, counsel for the applicant.
Mr. K.K.Thakur, counsel for the respondents

List on 27.08.2014.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'SV'


1 - was not called
please

JAGDISH PARSAD

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH.

12.O.A. No.060/00484/2014

(AJAY SINGH VS. UOI)

27.08.2014

Present: Mr. R.P.Rana, proxy for Mr. D.R.Sharma, counsel for the applicant.
Mr. K.K.Thakur, counsel for the respondents

1. Learned counsel for the respondents seeks and is allowed three weeks time to file written statement in the matter, with a copy in advance to the counsel for the applicant, who may file rejoinder thereto, if any, within a period of two weeks thereafter.
2. List on 13.10.2014 before the Registrar for completion of pleadings.

BR
(DR. BRAHM A. AGRAWAL)
MEMBER (J)

RS
(RASWANT SANDHU)
MEMBER (A)

1- w/s frw 21/03/2014
phar

2- Ajay singh phar
phar

WPS
DAGDISH PARSAD

13. OA No. 060/00484/14

13.10.2014

Present:- None for the parties.

Reply on behalf of respondents no. 1 to 3 has been filed and is on record.

In the interest of justice, two weeks further time is granted for filing rejoinder to the reply, filed on behalf of respondents no. 1 to 3. As per the report of the office, service is complete on respondents no. 4 & 5.

Notice along with AD was issued to respondents no. 6 & 7 on 11.06.2014. AD has not been received back in respect of the respondents. Since, more than one month time has elapsed, service is deemed to be effected upon the respondents.

List on 05.11.2014.

Bender
REGISTRAR
13/10/14

'rishi'

WIS for 21/03/14
please

WIS for 24/09/14
please

Rewind for 21/03 also
not raised please

mp

JAGDISH PARSAD

16. OA No. 060/00484/14

05.11.2014

Present:- Sh. K.B. Sharma, proxy
counsel for the applicant.
None for the respondents.

Learned proxy counsel for the
applicant seeks and is granted two weeks
further time for filing rejoinder to the
reply filed on behalf of respondents no. 1
to 3.

Reply, if any, on behalf of
respondents no. 4 to 7 be filed by the
next date of hearing.

List on 28.11.2014.

Manday
REGISTRAR
5/11/14

'rishi'

1- Reply of respondents 4 to 7 not
pplied please
2- Rejoinder of respondents 4 to 7 also
not pplied please

W/M/P

JAGDISH PARSAD

08. OA No. 060/00484/14

28.11.2014

Present:- None for the parties.

In the interest of justice, two weeks further time is granted for filing rejoinder to the reply filed on behalf of respondents no. 1 to 3.

Reply, if any, on behalf of respondents no. 4 to 7 be filed by the next date of hearing.

List on 16.12.2014.

REGISTRAR

'rishi'

Baudewy
28/11/14

1. Reply San 2-4 to 7
not replied phone
2. Rejoinder San 2/4 to 3
also not replied phone

WPS -

WPS/SD/ParSaw

07. OA No. 060/00484/14

16.12.2014

Present:- None for the parties.

In the interest of justice, one week's further time is granted, by way of last opportunity, for filing rejoinder to the reply filed on behalf of respondents no. 1 to 3.

Last opportunity is granted to respondents no. 4 to 7 for filing reply, if any.

List on 01.01.2015.

Baudh
REGISTRAR
16/12/14

'rishi'

2- w/s P/S 21/12/14
also
mail-21/12/14

WMS

JAGDISH PARSAD

03. OA No. 060/00484/14

01.01.2015

Present:- Sh. K.B. Sharma, proxy counsel for the applicant.
None for the respondents.

Learned proxy counsel for the applicant seeks and is granted, by way of last opportunity, one week's further time for filing rejoinder to the reply filed on behalf of respondents no. 1 to 3.

Last opportunity is also granted to respondents no. 4 to 7 for filing reply, if any.

List on 08.01.2015.

Bandyopadhyay
REGISTRAR
1/1/15

'rishi'

1-w/s for 8-1-15
not 7-1-15/plea
-Rejoinderers 8-1-15
also not 7-1-15/plea

mp
JAGDISH PARSAD

9
1
09. OA No. 060/00484/14

08.01.2015

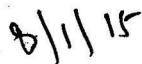
Present:- None for the parties.

On the last date of hearing, last opportunity was granted to the applicant for filing rejoinder to the reply filed on behalf of respondents no. 1 to 3.

Last opportunity was ~~also~~ granted to respondents no. 4 to 7 for filing reply, if any. Neither rejoinder to the reply on behalf of respondents no. 1 to 3 nor reply on behalf of respondent no. 4 to 7 has been filed till date; despite several opportunities. Sufficient opportunity has been granted to the applicant for filing rejoinder to the reply filed on behalf of respondents no. 1 to 3. Similarly, sufficient opportunity has been granted to respondents no. 4 to 7 for filing reply.

Pleadings are deemed to be complete.

List before the Hon'ble Bench for appropriate orders/direction on 21.01.2015.


REGISTRAR

rishi'

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH.

3.O.A. No.060/00484/2014

(AJAY SINGH VS. UOI)

21.01.2015

Present: Sh. P.M.Kansal, proxy for Mr. D.R.Sharma, counsel for the applicant.
Sh. K.K.Thakur, counsel for respondents 1 to 3.
None for respondents no.4 to 7.

1. No one puts in appearance on behalf of respondents no.4 to 7 despite service as such they are proceeded ex-parte.
2. Learned proxy counsel for the applicant seeks and is allowed further two weeks time to file rejoinder to the written statement filed on behalf of respondents no.1 to 3.
3. List on 09.02.2015.


(RAJWANT SANDHU)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

'sv'

*Rajwant Sandhu
please
m/s*

AGGONISH PARSAD

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

5. O.A. 060/00484/14

(Ajay Singh VS. UOI & Ors.)

09.02.2015

Present: Mr. D.R. Sharma, counsel for the applicant.
Mr. K.K. Thakur, counsel for the respondents.

1. Again time has been sought to file replication. In the interest of justice, two weeks' time is granted to file the same.
2. List this matter on 24.2.2015.

R.S.
(RAJWANT SANDHU)
MEMBER (A)

S.K.
(SANJEEV KAUSHIK)
MEMBER (J)

ND*

1-Ajay Singh vs UOI
not ruled/ please

VWP
JAGDISH PARSAD

12

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH ,
CHANDIGARH .**

8.O.A. No.060/00484/2014

(AJAY SINGH VS. UOI)

24.02.2015

Present: Mr. K.B.Sharma, proxy for Mr. D.R.Sharma,
counsel for the applicant.
Mr. K.K.Thakur, counsel for the respondents.

1. Learned proxy counsel for the applicant seeks
further one week's time to file replication in the
matter. Allowed by way of last opportunity.
2. Matter may be listed for **final arguments on**
12.03.2015.

Pr *RS*
(DR. BRAHM A. AGRAWAL) (RAJWANT SANDHU)
MEMBER (J) MEMBER (A)

'sv'

*1-12 yrs old not paid
Please
W/M
JAGDISH PARSAD*

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

24. O.A. No.060/00484/2014

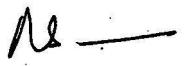
(AJAY SINGH VS. UOI)

12.03.2015

Present: Sh. D.R. Sharma, counsel for the applicant,
Sh. K.K. Thakur, counsel for the respondents.

1. Rejoinder has still not been filed in the matter although last opportunity in this regard was allowed on 24.02.2015. Hence right to file rejoinder shall stand forfeited.
2. List on 31.03.2015 *for arguments*.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'KR'

54.O.A. No. 060/00484/14

Ajay Singh Vs. U.O.I & Others

31.03.2015

Present: Mr. D.R. Sharma, counsel for the applicant

Mr. K.K. Thakur, counsel for the respondents

1. Learned counsel for the applicant seeks and is granted time to argue the matter.
2. List on 01.05.2015.


(RAJWANT SANDHU)

MEMBER (A)

'mw'


(SANJEEV KAUSHIK)

MEMBER (J)

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

30. O.A. No.060/00484/2014

(AJAY SINGH VS. UOI & ORS.)

01.05.2015

Present: Sh. Jagdeep Jaswal, proxy for Sh. D.R. Sharma, counsel for the applicant.
None for the respondents.

On the request of learned proxy counsel for the applicant, hearing in the matter is adjourned to 26.05.2015. No further adjournment will be allowed.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'KR'

16

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH ,
CHANDIGARH .**

18.O.A. No.060/00484/2014

(AJAY SINGH VS. UOI)

26.05.2015

Present: None for the applicant.
Mr. K.K.Thakur, counsel for respondents no.1
to 3

Since matter relates to DB, hearing in the matter is
deferred to 16.07.2015.

Ms .

**(RAJWANT SANDHU)
MEMBER (A)**

'sv'

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH,
CHANDIGARH .**

30.O.A. No.060/00484/2014

(AJAY SINGH VS. UOI)

16.07.2015

Present: Mr. K.B.Sharma, proxy for Mr. D.R.Sharma,
counsel for the applicant.
Mr. K.K.Thakur, counsel for respondents no.1
to 3

1. Learned proxy counsel for the applicant requests for adjournment of hearing in the matter as he states that arguing counsel is in personal difficulty.
2. Matter may now be listed on 28.07.2015 and no further adjournment will be allowed in the matter.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'sv'

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH , CHANDIGARH .**

28.O.A. No.060/00484/2014

(AJAY SINGH VS. UOI)

28.07.2015

Present: Mr. D.R.Sharma, counsel for the applicant.
Mr. K.K.Thakur, counsel for respondents no.1 to 3.

List on 19.08.2015.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'SV'

15

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH ,
CHANDIGARH .**

25.O.A. No.060/00484/2014

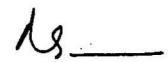
(AJAY SINGH VS. UOI)

19.08.2015

Present: Mr. D.R.Sharma, counsel for the applicant.
Mr. K.K.Thakur, counsel for respondents no.1 to 3

On request of the learned counsel for the applicant,
hearing in the matter is adjourned to 03.09.2015.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'sv'

90

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH ,
CHANDIGARH .**

17.O.A. No.060/00484/2014

(AJAY SINGH VS. UOI)

03.09.2015

Present: Mr. K.B.Sharma, proxy for Mr. D.R.Sharma, counsel for the applicant.
Mr. K.K.Thakur, counsel for respondents no.1 to 3

1. Learned proxy counsel for the applicant requests for adjournment of hearing in the matter.
2. Accordingly, list on 09.09.2015 and no further adjournment will be allowed in the matter.



(DR. BRAHM A. AGRAWAL)
MEMBER (J)



(RAJWANT SANDHU)
MEMBER (A)

SV *

21

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH.**

23. O.A. No.060/00484/2014

(AJAY SINGH VS. UOI)

09.09.2015

Present: Mr. K.B.Sharma, proxy for Mr. D.R.Sharma, counsel for the applicant.
None for the respondents.

1. There is a consented request for adjournment filed by Sh. K.K.Thakur, counsel for respondents no.1 to 3.
2. Matter may now be listed for final arguments on 07.10.2015 and on that date even if either of the counsel for the parties is not present, the matter will be decided invoking Rule 15/16 of the CAT (Procedure) Rules, 1987.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(RAJWANT SANDHU)
MEMBER (A)

'sv'